

ITEM NO.16  
SECTION II-A

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10389/2019

JYOTI SHRIVASTAVA & ANR.

Petitioner(s)

VERSUS

VIVEK SHRIVASTAVA

Respondent(s)

Date : 05-10-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ashish Madaan, Adv.

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Ld. Counsel for the petitioner to take fresh steps alongwith complete address of the sole respondent within two weeks, as last opportunity. If fresh steps are not taken with complete address within two weeks, Registry to process the matter for listing before the Hon'ble Judge in Chamber for orders. If fresh steps are taken with complete address within two weeks, be processed as per rules and the matter be listed before this Court again on 27.11.2020.

ANIL LAXMAN PANSARE  
Registrar